NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.6/Chd/2017 along with Caveat/1/2017

Kotak Mahindra Bank Ltd.

...Petitioner

Versus.

M/s Oswal Spinning & Weaving Mills Ltd.& Ors.

...Respondents

Present: Mr. Mayur Kanwar, Advocate for petitioner.

Mr. Vaibhav Sahni, Advocate for Mr. Ranjit Chawla, Advocate

for respondent Nos. 1 to 5.

Learned counsel for respondents submits that copy of written statement has been supplied to the counsel opposite only on 11.04.2017. Learned counsel for petitioner seeks time to file rejoinder to the responses on new facts raised in the written statement. Matter is adjourned for arguments to 16.05.2017

Rejoinder be filed at least four days before the date fixed with copy advance to the counsel opposite. Learned counsel for respondents Mr. Vaibhav Sahni submits that Mr. Ranjit Chawla, Advocate for respondents was not quite well so could not come today.

(Justice R.P. Nagrath) Member(Judicial)

April 20, 2017